CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.1996/2001

Thursday, this the 9th day of August, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri I.K. Bellaney Rtd. A.E. CPWD C-5D, 67 B Janakpuri, New Delhi

...Applicant

(By Advocate: Shri B.N.Bhargava)

Versus

- 1. Union of India through
 the Secretary
 Ministry of Urban Affairs & Employment
 Nirman Bhawan, New Delhi.
- 2. The Director General (Works)
 Central Public Works Department
 Nirman Bhawan, New Delhi-11.
- 3. The Executive Engineer
 Central Secretariat Division
 C.P.W.D. Gate No.11,
 South Block, New Delhi-11.

... Respondents

ORDER (ORAL)

By Hon'ble Shri Ashok Agarwal:-

applicant was initially appointed as Junior Engineer (JE) in the Central Public Works Department the year 1964, in the pay scale_ (CPWD) in Rs.2000-3500/-. On completion of 15 years, he was given of Rs 2000 - 3500 scale as per the 4th Central Pay Commission pay which was at par with the pay scale of Assistant Engineer A year after, he was promoted on regular basis as in the same pay scale of Rs.2000-3500/- vide letter 17.1.1992. He, however, was not given refixation dated flowing from FR 22 (i) (a) (i). Aforesaid benefits benefit of FR 22 (i) (a) (i) has been upheld by Tribunal by its judgement of 13.3.2000 in OA-2094/1996 at



Annexure A-6. Applicant has thereafter retired on superannuation on 31.1.2001. Applicant has, however, not been granted the benefit of FR 22 (i) (a) (i). Applicant, in the circumstances, has submitted his representation of 6.6.2000 at Annexure A-1 and reminder of 15.5.2001 at Annexure A-2. No decision thereon has so far been taken.

- 2. In the circumstances, we find that interest of justice will be duly met by disposing of this OA at the admission stage itself even without issue of notice with a direction to the respondents to give their decision on the aforesaid representation at Annexure A-1 by passing a speaking order and communicating the same to the applicant expeditiously and in any event within a period of four weeks from the date of receipt of a copy of this order. We direct accordingly.
- 3. Present OA is disposed of in the aforestated terms.

(S.A.T. Rizvi)
Member (A)

/sunil/

(Ashok Agarwal) (Chairman